

2137 in Gazette of India dated the 7th December, 1968.

- (ix) The Secretary of States' Services (Central Provident Fund) Second Amendment Rules, 1968, published in Notification No. G. S. R. 2138 in Gazette of India dated the 7th December, 1968.

[Placed in Library See No. LT-2676/68]

- (b) A copy of the Citizenship (Amendment) Rules, 1968, published in Notification No. G. S. R. 2029 (English version) and G. S. R. 2030 (Hindi version) in Gazette of India dated the 23rd November, 1968, under sub-section (4) of section 18 of the Citizenship Act, 1955. [Placed in Library See No. LT-2558/68.]

- (2) to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (i) The Second Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G. S. R. 437 in Gazette of India dated the 22nd February, 1969.

- (ii) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1969, published in Notification No. G. S. R. 457 in Gazette of India dated the 1st March, 1969.

- (iii) The First Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G. S. R. 458 in Gazette of India dated the 1st March, 1969. [Placed in Library See. No. LT-331/69]

ESTIMATES COMMITTEE

Sixty Ninth Report

SHRI P. VENKATASUBBAIAH (Nandyal): Sir, beg to present the Sixty-ninth Report of the Estimates Committee on the Ministry of Education—National Archives of India.

13.15 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-TARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAM-AIAH):

With your permission, sir, I rise to announce that Government Business during the week commencing from Monday, the 17th March, 1969, will consist of :—

- (1) Consideration of any item of Government Business carried over from today's Order paper ;

- (2) Discussion and voting on:—
Supplementary Demands for Grants (Railways) for 1968-69.

Demands for Excess Grants (General) for 1966-67, Supplementary Demands for Grants (General) for 1968-69.

- (3) Discussion on the Resolution to be moved by Shri Shri Chand Goyal seeking disapproval of the Customs (Amendment) Ordinance, 1969 and consideration and passing of the Customs (Amendment) Bill, 1969.

- (4) Consideration and passing of the Delhi Motor Vehicles Taxation (Amendment) Bill, 1969.

- (5) Discussion on the Resolution to be moved by Shri Shri Chand Goyal seeking disapproval of the payment of Bonus (Amendment) Ordinance, 1969 and consideration and passing of the payment of Bonus (Amendment) Bill, 1969, as passed by Rajya Sabha.

- (6) Discussion on the Resolution to be moved by Shri Shri Chand Goyal seeking disapproval of the Public Wakfs (Extension of Limitation) Amendment Ordinance, 1968 and consideration and passing of the Public Wakfs (Extension of Limitation) Amendment Bill, 1969, as passed by Rajya Sabha.

- (7) Discussion on the Resolution to be moved by Shri Shri Chand Goyal seeking disapproval of the Limitation (Amendment) Ordinance, 1968 and consideration and passing of the Limitation (Amendment) Bill, 1969, as passed by Rajya Sabha.